

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 430 of 2020

IN THE MATTER OF:

Consolidated Engineering Company

...Appellant

Versus

Subodh Kumar Agarwal & Ors.

...Respondents

Present:

For Appellant: Mr. Kumar Anurag Singh, Advocate.

**For Respondents: Mr. Gyanendra Kumar, Mr. Lakshmi Prakash,
Mr. Vijay Kaundal, Mr. Suryanarayan, Advocates.**

ORDER
(Through Virtual Mode)

05.06.2020 Notices have not been issued due to non-deposit of process fee. Learned counsel for the Appellant undertakes to file process fee within three days. Registry to issue notice for service upon Respondents through any available mode.

At this stage, Mr. Y. Suryanarayan, Advocate appears on behalf of Respondent No. 1 (Resolution Professional). He may file reply affidavit within three weeks. Rejoinder, if any, be filed within two weeks thereof.

Mr. Kumar Anurag Singh, Advocate representing the Appellant submits that Company Appeal (AT) (Insolvency) No. 432 of 2020 which has not been listed for hearing after 24th April, 2020 on account of lockdown restrictions may be listed alongwith the instant appeal Company Appeal (AT) (Insolvency) No. 430 of 2020.

Let Company Appeal (AT) (Insolvency) No. 432 of 2020 be listed alongwith this appeal 'for admission (after notice)' on **16th July, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc